

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11131/2018

(Arising out of impugned final judgment and order dated 06-12-2017 in ITA No. 845/2017 passed by the High Court Of Karnataka At Bengaluru)

THE COMMISSIONER OF INCOME TAX & ANR.

Petitioner(s)

VERSUS

M/S DELL INTERNATIONAL SERVICES INDIA PVT LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.53159/2018-CONDONATION OF DELAY IN FILING )

Date : 23-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Sandeep Singh, ASG  
Mr. Ashok K. Srivastava, Adv.  
Ms. Rachna Srivastava, Adv.  
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned counsel for the petitioners  
and perused the relevant material.

Delay condoned.

Application for exemption from filing official  
translation is allowed.

Issue notice.

Tag with Special Leave Petition (C) No.22955 of  
2014.

(NEETU KHAJURIA)  
COURT MASTER

(ASHA SONI)  
BRANCH OFFICER

